



## Punjab Vidhan Sabha

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**16th Punjab Legislative Assembly**  
**Sixth (Budget) Session**  
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### List of Business

05 March 2024

10:00 AM

#### 1. QUESTIONS

(1) Questions entered in the separate list to be asked and answers given.

#### 2. PAPERS TO BE LAID ON THE TABLE

(1) A MINISTER to lay on the Table the-

- Finance Accounts of Government of Punjab (Volume-I and II) for the year 2022-23; and
- Appropriation Accounts of Government of Punjab for the year 2022-23,

as required under Article 151 (2) of the Constitution of India.

#### 3. FINANCIAL BUSINESS

##### (1) EXCESS DEMANDS

(i) FINANCE MINISTER to present the Excess Demands over Grants and Appropriations for the years 2019-20 and 2021-22.

(ii) VOTING ON EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 2019-20 AND 2021-22

- EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS 2019-20

Demand No. 21	A MINISTER	to move that an excess sum not exceeding ₹ 437,84,27,944 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2020, in	Excess Demands Over Grants and AppropriationsPage-
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		respect of Public Works.	1
Demand No. 37	A MINISTER	to move that an excess sum not exceeding ₹ 4,18,14,310 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2020, in respect of Law and Justice.	Page- 2
Demand No. 41	A MINISTER	to move that an excess sum not exceeding ₹ 26,18,44,035 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2020, in respect of Water Supply and Sanitation.	Page- 3

• EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS 2021-22

Demand No. 9	A MINISTER	to move that an excess sum not exceeding ₹ 22,42,99,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2022, in respect of Food and Supplies.	Excess Demands Over Grants and AppropriationsPage- 1
Demand No. 21	A MINISTER	to move that an excess sum not exceeding ₹ 358,68,20,728 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2022, in respect of Public Works.	Page- 2
Demand No. 37	A MINISTER	to move that an excess sum not exceeding ₹ 14,48,965 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2022, in respect of Law and Justice.	Page- 3

(iii) THE PUNJAB APPROPRIATION (NO. 1) BILL, 2024

A MINISTER to introduce the Punjab Appropriation (No.1) Bill, 2024.

To move that the Punjab Appropriation (No.1) Bill, 2024, be taken into consideration at once.

Also to move that the Bill be passed.

(2) SUPPLEMENTARY DEMANDS

(i) FINANCE MINISTER to present the Supplementary Demands for Grants for Expenditure of the Government of Punjab, for the year 2023-24.

(ii) CHAIRMAN, COMMITTEE ON ESTIMATES to present the Report of the Committee on Estimates on the Supplementary Demands for Grants for Expenditure of the Government of Punjab, for the year 2023-24.

(iii) SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 2023-24.

1. Discussion on the Estimates of the Expenditure Charged on revenue of the State.
2. Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a Supplementary sum not exceeding ₹ 17,71,18,000 on account of Revenue Account and ₹ 42,47,61,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Agriculture.	Supplementary Estimates 2023-24 Pages 1-3
Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding ₹ 4,25,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Animal Husbandry, Diary Development and Fisheries.	Pages 4-5
Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding ₹ 3,78,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Co-operation.	Pages 6-7

Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ₹ 6,39,50,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Defence Services Welfare.	Page 8
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding ₹ 53,000 on account of Revenue Account and ₹ 115,60,09,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Education.	Pages 9-14
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding ₹ 8,74,25,000 on account of Revenue Account and ₹ 1,77,90,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Elections.	Pages 15-16
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ₹ 22,99,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Excise and Taxation.	Page 17
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1340.85,08,000 on account of Revenue Account and ₹ 7999,99,98,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Finance.	Pages 18-22
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding ₹ 149,26,54,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Food, Civil Supplies and Consumer Affairs.	Pages 23-24
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding ₹ 6,22,39,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of General Administration.	Pages 25-26
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding ₹ 406,75,23,000 on account of Revenue Account and ₹ 85,08,01,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Health and Family Welfare.	Pages 27-29
Demand No. 12	A MINISTER	to move that a Supplementary sum not exceeding ₹ 22,22,000 on account of Revenue Account and ₹ 2,17,65,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Home Affairs.	Pages 30-31
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ 5,04,000 on account of Revenue Account and ₹ 79,50,00,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Industries & Commerce.	Pages 32-33
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding ₹ 140,61,98,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Information and Public Relations.	Pages 34-35
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ₹ 4,71,99,000 on account of Revenue Account and ₹ 15,51,64,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Water Resources.	Pages 36-40
Demand No. 16	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,92,01,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Labour.	Page 41

Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding ₹ 19,000 on account of Revenue Account and ₹ 6,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Local Government.	Pages 42-44
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding ₹ 5,27,15,000 on account of Revenue Account and ₹ 5,49,59,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Planning.	Pages 46-47
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding ₹ 18,72,000 on account of Revenue Account and ₹ 17,81,64,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Power.	Pages 48-49
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding ₹ 5,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Public Works.	Pages 50-51
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding ₹ 314,66,61,000 on account of Revenue Account and ₹ 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Revenue, Rehabilitation and Disaster Management.	Pages 52-54
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Rural Development and Panchayats.	Page 55
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Science, Technology and Environment.	Page 56
Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding ₹ 199,35,08,000 on account of Revenue Account and ₹ 2,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Social Security, Women & Child Development.	Pages 57-59
Demand No. 26	A MINISTER	to move that a Supplementary sum not exceeding ₹ 36,18,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of State Legislature.	Page 60
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000 on account of Revenue Account and ₹ 2,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Technical Education and Industrial Training.	Pages 61-62
Demand No. 29	A MINISTER	to move that a Supplementary sum not exceeding ₹ 86,38,53,000 on account of Revenue Account and ₹ 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Transport.	Pages 64-66
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,31,58,000 on account of Revenue Account and ₹ 24,49,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Vigilance.	Pages 67-68
		to move that a Supplementary sum not exceeding ₹ 1,000 on account of	

Demand No. 31	A MINISTER	Revenue Account and ₹ 15,61,99,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Employment Generation, Skill Development and Training.	Pages 69-70
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ₹ 45,00,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Forestry and Wild Life.	Page 71
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding ₹ 4,64,90,000 on account of Revenue Account and ₹ 2,95,66,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Governance Reforms.	Pages 72-73
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding ₹ 7,00,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Horticulture.	Page 74
Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding ₹ 28,36,000 on account of Revenue Account and ₹ 3,49,21,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Housing and Urban Development.	Pages 75-76
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000 on account of Revenue Account and ₹ 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Jails.	Page 77
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding ₹ 340,87,44,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Law and Justice.	Pages 78-81
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding ₹ 53,38,43,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Medical Education and Research.	Pages 82-83
Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Sports and Youth Services.	Page 85
Demand No. 41	A MINISTER	to move that a Supplementary sum not exceeding ₹ 49,66,52,000 on account of Revenue Account and ₹ 13,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Water Supply and Sanitation.	Pages 86-88
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding ₹ 517,93,11,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2024, in respect of Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities.	Pages 89-90

(iv) THE PUNJAB APPROPRIATION (NO. 2) BILL, 2024

A MINISTER to introduce the Punjab Appropriation (No.2) Bill, 2024.

To move that the Punjab Appropriation (No.2) Bill, 2024, be taken into consideration at once.

Also to move that the Bill be passed.

**4. PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2024-25**

(1) THE FINANCE MINISTER to present the Budget Estimates for the year 2024-25.

Chandigarh-160001  
Date:04/Mar/2024

**Ram Lok Khatana**  
**Secretary**  
**Punjab Vidhan Sabha**